

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.216  
**CP(IB)/136(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank (Erstwhile Allahabad Bank)  
V/s  
Sumit Suresh Bhatnagar

.....**Applicant**

.....**Respondent**

**Order delivered on 28/11/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sunil Bhavsar, Advocate i/b Mr. Ritesh D  
Patadia, Advocate  
For the Respondent : Mr. Kunal Vaisnav, Advocate

**ORDER**

Heard the Ld. Counsel for the applicant. He has given the name of Resolution Professional has been suggested as IRP. The applicant is directed serve a copy of the documents to the respondent in the matter.

Order reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**